

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**  
**SPECIAL BENCH**

3. C.P. (IB)/273(MB)2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

**NAME OF THE PARTIES:- Nexg Platforms Private Limited**  
**V/s**  
**Tubelight Communications Limited**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**CP(IB) 273(MB)2024**

Presence:-

Ms. Tasneem Khataru, Adv. ... for Operational Creditor

Mr. Saloni Chheda, Adv. (VC) ... for Corporate Debtor

A perusal of the record reveals that this bench granted a final opportunity to the Corporate Debtor to file his reply vide order dated 07.06.2024. Despite the last opportunity, no reply has been filed on behalf of the Corporate Debtor. Therefore, the right to file reply on behalf of the Corporate Debtor is forfeited. List this matter for the final hearing on **29.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**